

\204ITEM NO.32

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 21880/2014

DIRECTOR UP RAJYA KRISHI UTPADAN MANDI PARISHAD AND ORS

Petitioner(s)

VERSUS

AMAR NATH INDUSTRIES AND ORS

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

Date : 07/10/2016 This petition was called on for hearing today.

For Petitioner(s)

Mr. Pradeep Misra,Adv.

For Respondent(s) Mr. Alok Kumar,Adv.

Mr. Jitendra Kumar,Adv.

Mr. Usman Khan,Adv.

Mr. Rajiv Yadav,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Respondent Nos. 1 and 2 have already filed the counter affidavit.

The Ld. Counsel for the respondent No.4 has failed to file the counter affidavit within the period stipulated under the rules.

Service of notice is complete on the respondent No.3 but no one has entered appearance on his behalf. Viewed, in that context, the matter shall be processed for listing before the Hon'ble Court, under the rules.

(M V RAMESH)

Registrar

MG